## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:645 ANSWERED ON:25.02.2010 SUPREME COURT BENCHES IN METROS Basheer Shri E. T. Muhammed;Jeyadural Shri S. R.;Kumar Shri Kaushalendra;Majhi Shri Pradeep Kumar;Owaisi Shri Asaduddin;Rao Shri Nama Nageswara;Reddy Shri Mekapati Rajamohan;Singh Shri Ganesh;Thamaraiselvan Shri R.;Yadav Shri Sharad

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Law Commission has suggested to set up four benches of the Supreme Court in the metros and a Federal Court in Delhi exclusively for constitutional issues to reduce the huge backlog of cases;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the time by which final decision is likely to be taken in this regard?

## Answer

MINISTER OF LAW AND JUSTICE(DR. M. VEERAPPA MOILY)

(a) and (b) The Law Commission of India, in its 229th Report, has recommended as under:

(1) A Constitution Bench be set up at Delhi to deal with constitutional and other allied issues.

(2) Four Cassation Benches be set up in the Northern region/zone at Delhi, the Southern region/zone at Chennai/Hyderabad, the Eastern region/zone at Kolkata and the Western region/zone at Mumbai to deal with all appellate work arising out of the orders/judgments of the High Courts of the particular region.

(c) The above recommendations are under examination in consultation with the Chief Justice of India and the Ld. Attorney General for India.